

# FORM A

## PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

### FOR THE ATTENTION OF THE CREDITORS OF ATLANTA MEDIWORLD PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Atlanta Mediworld Private Limited
2.	Date of incorporation of corporate debtor	20/03/2015
3.	Authority under which corporate debtor is incorporated / registered	RoC-Kanpur
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U85191UP2015PTC069659
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. Nh-1 Sec. 14, Vasundhara, Sdo-2, Sahibabad Ghaziabad Up-201002
6.	Insolvency commencement date in respect of corporate debtor	17.02.2023 NCLT Order Received on 20.02.2023
7.	Estimated date of closure of insolvency resolution process	16.08.2023 Within 180 Days from Insolvency Commencement Date
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Babita Jain IBBI Regn No. IBBI/IPA-002/IP-N00321/2017-2018/10926
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 35-B/6, Madhokunj, Ram Mohan Plaza Katra, Allahabad-211002. Email- jainbabita06@gmail.com,
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 35-B/6, Madhokunj, Ram Mohan Plaza Katra, Allahabad-211002. Email- cirpatlanta@gmail.com
11.	Last date for submission of claims	06.03.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No Class of Creditors could be ascertained at this stage.
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	No Class of Creditors could be ascertained at this stage accordingly No Authorized Representative is proposed.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web Link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not Applicable in view of Column 13

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Atlanta Mediworld Private Limited on 17.02.2023 (Order was received by IRP vide E-mail dated 20.02.2023 from NCLT Allahabad Bench, Allahabad).



The creditors of Atlanta Mediworld Private Limited, are hereby called upon to submit their claims with proof on or before 06.03.2023, to the interim resolution professional at the Address mention against Entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA **Not Applicable.**

**Submission of false or misleading proofs of claim shall attract penalties.**



*Babita Jain*

Babita Jain

Interim Resolution Professional

Atlanta Mediworld Private Limited

Reg no: IBB/PA-002/IP-N00321/2017-2018/10926

Date: 20.02.2023

Place: Allahabad



